



\$~93* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ RFA 70/2019 SUNITA SINHA

.....Appellant Through: Mr. Anirudh Bakhru, Mr. Ayush Puri, Mr. Mohd. Umar, Advocates.

versus

M/S LEELA BUILDERS PVT LTD & ORSRespondents Through: Mr. Samar Kachwaha, Ms. Aakanksha Kaul, Ms. Kavita Vinayak, Advocates for R-1 to 8.

CORAM: HON'BLE MR. JUSTICE PRATEEK JALAN

O R D E R % 16.10.2024 CM APPL. 60711/2024 (for early hearing)

1. Issue notice. Mr. Anirudh Bakhru, learned counsel, accepts notice on behalf of the appellant. Notice be served upon the non-applicants by all permissible modes, additionally through learned counsel appearing on their behalf.

2. Reply to the application may be filed within four weeks. Rejoinder thereto, if any, may be filed within two weeks thereafter.

3. List on 09.12.2024.

PRATEEK JALAN, J

OCTOBER 16, 2024 *"Bhupi"/*

The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above. The Order is downloaded from the DHC Server on 09/05/2025 at 10:07:43